CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

SINGLE MEMBER BENCH
Court-II
Appeal No.E/60793/2018-EX

(Arising out of Order-in-Appeal No.LUD-EXCUS-001-APP-891-18 dt.28.3.2018 passed by the CCE(Appeals), Ludhiana)

Date of hearing/Decision:06.09.2018

M/s. Vimal Alloys P.Ltd. **Appellant**

Vs.
Commissioner of GST, Ludhiana **Respondent**

Present for the Appellant: None
Present for the Respondent: Shri M.S.Dhindsa, AR

Coram: Hon'ble Mr.Devender Singh, Member (Technical)

FINAL ORDER NO. 62860/2018

PER: DEVENDER SINGH

Ld. Advocate has made a request for adjournment on the ground that the appellant is having an urgent and lengthy matter before Division Bench, therefore this matter could not be prepared. From the cause list of DB, it is seen that the appellant has no matter listed before the Division Bench and the ground that the matter could not be prepared for that reason is therefore frivolous and an excuse to seek an adjournment without basis. On the last date of hearing on 27.8.2018, the appellant had sought adjournment on the ground that the Counsel for appellant is having various matters before Division Bench and therefore he could not prepare the matter. It seems that the appellant are not interested in prosecuting their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to apply for restoration of the appeal showing sufficient reasons within 30 days of receipt of this order.

(order dictated and pronounced in the court)

(DEVENDER SINGH)
MEMBER (TECHNICAL)

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